

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF TRIPURARI PROPERTIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1.	Name of corporate debtor TRIPURARI PROPERTIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor 01/05/2008
3.	Authority under which corporate debtor is incorporated / registered RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U70109WB2008PTC125328
5.	Address of the registered office and principal office (if any) of corporate debtor 4, DR. RAJENDRA PRASAD SARANI, 3RD FLOOR, ROOM NO. 303, KOLKATA, WB 700001 IN
6.	Insolvency commencement date in respect of corporate debtor 18/04/2023
7.	Estimated date of closure of insolvency resolution process 15/10/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Mr. Pankaj Kumar Kedia Reg No: IBBI/IPA-001/IPA-01037/2017-2018/11710
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address:1, R N Mukherjee Road, 5th Floor, Room No. 4, Kolkata 700001 E-mail ID-pkedia2@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 1, R N Mukherjee Road, 5th Floor, Room No. 4, Kolkata 700001 E-mail ID-cirp.tripurari@gmail.com
11.	Last date for submission of claims 02/05/23
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://www.ibbi.gov.in/home/downloads Physical Address: NA
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the TRIPURARI PROPERTIES PRIVATE LIMITED on 18.04.2023.</p> <p>The creditors of TRIPURARI PROPERTIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 02/05/2023 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Name and Signature of Interim Resolution Professional: PANKAJ KUMAR KEDIA Date and Place::20/04/2023 at Kolkata, WB</p>	